

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB) No.569/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 3RD SEPTEMBER, 2018, 10:30 A.M.

Name of the Company	Manu Vyapar Pvt.Ltd.-Vs- Leverage Capital Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Savhav Jain
Adv.

Financial
creditor

S Jain
3/9/18

2. Shankamu Mishra
Adv.

Corporate
debtor

Shankamu Mishra

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld Counsels appearing for the both sides jointly submit that the matter was settled out of the Tribunal and the Ld. Counsel appearing for the financial creditor sought leave to withdraw the petition. Leave is granted and permitted to withdraw the petition.

C.P. is disposed of as withdrawn.

Sd

(Jinan K.R.)
Member (J)